

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

**RAJYA SABHA
STARRED QUESTION NO.*45
TO BE ANSWERED ON 20.07.2022**

Reservation in Deemed Universities

***45. SHRI SANDOSH KUMAR P:**

Will the Minister of **Education** be pleased to state:

- (a) whether the Deemed Universities are exempted from implementing the reservation policies followed by the UGC; and
- (b) if so, what is the rationale behind this non-compliance especially when the point no. 14 in the Deemed Universities Regulations 2019, clearly mentions that the institution shall implement the policy on reservations in admissions and recruitment, in accordance with provisions of the Constitution of India?

**ANSWER
MINISTER OF EDUCATION
(SHRI DHARMENDRA PRADHAN)**

(a) & (b): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF RAJYA SABHA
STARRED QUESTION NO. *45 FOR 20.07.2022 ASKED BY HON'BLE MEMBER OF
PARLIAMENT SHRI SANDOSH KUMAR P REGARDING RESERVATION IN DEEMED
UNIVERSITIES**

(a) & (b): The Central Educational Institutions (Reservation in Admission) Act, 2006 and the Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019 provide for the reservation in admission and recruitment of persons belonging to the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in certain Central Educational Institutions. These Acts are applicable on all Central Educational Institutions which include Institutions Deemed to be Universities maintained by or receiving aid from the Central Government.

In this regard, Ministry of Education and UGC have issued instructions, from time to time, to Higher Educational Institutions under the purview of this Ministry for implementation of the provisions of these Acts.
